

ITEM NO.1716

COURT NO.9

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26330/2014

SURAT SINGH

Petitioner(s)

VERSUS

HARYANA BREWERIES LTD

Respondent(s)

(office report on default in SLP (c) No. 12134/2015 is to be listed before the Hon. Judge (In Chamber).)

WITH

SLP(C) No. 12134/2015 (IV-B)

(FOR APPLICATION FOR SUBSTITUTION ON IA 93139/2022

FOR APPLICATION FOR SUBSTITUTION ON IA 93148/2022

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 106413/2022

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 106416/2022

IA No. 93148/2022 - APPLICATION FOR SUBSTITUTION

IA No. 93139/2022 - APPLICATION FOR SUBSTITUTION)

Date : 14-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
[IN CHAMBER]

For Petitioner(s) Mr. Jawahar Narang, Adv.
Mr. Vivek Singh, AOR

Ms. Anuradha Mutatkar, AOR

For Respondent(s)

Mr. Ashok Mathur, AOR
Ms. Manpreet Kaur, Adv.

Mr. B.K. Satija, Ld. AAG
Mr. Samar Vijay Singh, AOR
Miss Sabarni Som, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioner Nos. 6 and 10 are reported to be dead. Separate applications have been filed for bringing on record their heirs and legal representatives. There is no opposition to the substitution of the heirs and legal representatives as mentioned in the applications.

Accordingly, the aforesaid applications being IA No. 93148/2022 & IA No. 93139/2022 are allowed. Heirs and legal representatives of the deceased petitioner nos. 6 and 10 are permitted to be substituted.

Amended cause title be filed accordingly.

All the club matters be listed before the appropriate Court.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)